Central Administrative Tribunal:Principal Bench

CP No.174/96 in OA No.2307/95

New Delhi, this the 11th day of July,1996

Hon'ble Mr. Justice A.P.Ravani, Chairman Hon'ble Mr. R.K.Ahooja, Member (A)

Shri Asim Kumar Khan s/o Shri Prabodh Kumar Khan H.No.36, Vill. & PO Nabra Rai, N.Delhi .. Petitioner

(By Shri U. Srivastava, Advocate)

Vs.

- 1. Shri A.V. Gokak Secretary Deptt. of Programme Implementation Sardar Patel Bhavan, New Delhi
- 2. Shri Mukhopadyay Under Secretary Deptt. of Programme Implementation Sardar Patel Bhavan, New Delhi .. Respondents

ORDER(oral)

Hon'ble Mr. Justice A.P. Ravani

Heard. In view of the facts of the case, no contempt is committed by the respondents. Reliance is placed on para 3 of the judgement by wrongly extracting a portion of it in para 2 of the contempt Remind He entire; petition. He which it is clear that no direction has been given by the Tribunal as regards regularisation of the applicant. Therefore, there is no substance in the CP and the same is rejected.

(R.K. Ahooja) Member(A)

(A.P. Ravani Chairman

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